

it by the middle of 1973. Regular production is expected to start by third quarter of 1973.

(b) It is reported by the sponsors of the scheme that :—

- (i) consultancy arrangements and foreign collaboration were finalised in March, 1967;
- (ii) order for the necessary machinery are in the process of being placed on indigenous and foreign suppliers;
- (iii) necessary finance has been arranged;
- (iv) required capital is fully subscribed;
- (v) land, water and power have been arranged;
- (vi) subsoil and foundation investigations, etc. are over;
- (vii) construction of plant buildings has started.

#### Assessment of Foodgrains requirements for Bangla Desh Refugees

3579. SHRI BISHWANATH JHUNJHUNWALA: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government have made any assessment of the requirements of foodgrains for feeding the refugees from Bangla Desh;

(b) the number of countries who have assured the Government for supply of foodgrains for the said refugees; and

(c) whether help from this source will fully meet the requirements and if not, how Government propose to meet the situation?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHANDILKAR) : (a) Yes, Sir.

(b) Offers of foodgrains for the East Bengal refugees have been received from the Government of USA, USSR, UK, Japan, Switzerland and six member States of European Economic Community.

(c) The assistance offered so far from these sources is hardly adequate to cover the requirements of foodgrains of the refugee population. These requirements, at present, are being met out of indigenous stocks.

#### गोधध पर आंशिक प्रतिबन्ध लगाने के लिये विधान बनाना

3580. श्री बी० आर० शुक्ल : क्या कृषि मंत्री यह बताने की कृपा करेंगे कि उन राज्यों तथा मधु राज्य क्षेत्रों के नाम क्या हैं जिनमें गौ तथा उनके बछड़ों के बध पर आंशिक प्रतिबन्ध लगाने के लिए भी अभी तक विधान नहीं बनाया गया है और इसके क्या कारण हैं।

कृषि मंत्रालय में राज्य मंत्री (श्री शेर सिंह) : राज्य/संघ राज्य क्षेत्र, जिन्होंने अब तक गौ तथा इसकी संतति के बध पर प्रतिबन्ध लगाने के लिए कानून नहीं बनाए हैं :-

क्रम संख्या	राज्य
1.	केरल (नीचे टिप्पणी 1 भी देखिये)